

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.902
TO BE ANSWERED ON 30TH JULY, 2024**

MANDATORY NUTRITIONAL DECLARATION ON FOOD PRODUCTS

902. SHRI MILIND MURLI DEORA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government, via Food Safety and Standards Authority of India (FSSAI), has undertaken any steps to address the growing concerns of deliberate false advertising carried out by various companies selling food products; if so, the details thereof and if not, the reasons therefor;
- (b) the details of complaints received by Government regarding false nutritional advertising by Fast moving consumer goods (FMCG) companies of food products over the last four years, especially from Maharashtra; and
- (c) the details regarding the total amount of fines issued by courts/by Government to such companies as specified above over the last four years, State-wise, especially from Maharashtra?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(SMT. ANUPRIYA PATEL)

(a): All food articles have to conform to the prescribed quality and safety standards laid down under Food Safety and Standards Act, 2006 and Rules & Regulations including Food Safety and Standards (Advertising and Claims) Regulation 2018. Further, Food Safety and Standards Authority of India (FSSAI) on the basis of the advertisements appearing on print/social media, issues advisories time to time for Food Business Operators to ensure that the Advertisements/Claims on the product labels, electronic and print media, comply with the extant Food Safety and Standards Regulations.

(b) & (c): No such data exclusively related to complaints received by FSSAI regarding false nutritional advertising by Fast Moving Consumer Goods (FMCG) companies of food products is available. However, State-wise (including Maharashtra) samples analyzed (including the ones conducted on the basis of complaints received), found non-conforming to the prescribed standards and penalties raised on various violations including for false/misleading advertisement for the year 2020-21 to 2023-24 are placed at **Annexures-1 to Annexures IV**.

Annexure referred to the reply to parts (b) and (c) of Rajya Sabha unstarred Question number 902 for answer on 30.07.2024.

Annexure-I

State-wise details of samples analyzed, found non-conforming to the prescribed standards and penalties raised during the year 2020-21

S.No.	Name of State/UT	No. of Samples Analysed	Total number of Samples found non-conforming	Total Penalties Raised (₹)
1	Andaman & Nicobar Island	700	0	321500
2	Andhra Pradesh	2329	383	2248000
3	Arunachal Pradesh	169	15	173000
4	Assam	672	109	682000
5	Bihar	1224	144	615000
6	Chandigarh	292	32	740000
7	Chhattisgarh	834	165	3844000
8	Dadara & Nagar Haveli and Daman & Diu	75	1	38500
9	Delhi	1509	214	2764000
10	Goa	329	31	1742000
11	Gujarat	13284	1056	40071001
12	Haryana	2596	696	5040528
13	Himachal Pradesh	1568	420	1068025
14	Jammu & Kashmir	4094	871	4595800
15	Jharkhand	581	216	1350200
16	Karnataka	5217	319	229300
17	Kerala	6971	1020	5969800
18	Ladakh	0	0	174100
19	Lakshadweep	0	0	0
20	Madhya Pradesh	10886	2162	85715980
21	Maharashtra	4733	874	9239800
22	Manipur	235	19	240000
23	Meghalaya	48	0	0
24	Mizoram	23	2	0
25	Nagaland	60	1	0
26	Odisha	1037	272	679500
27	Puducherry	5	1	142000
28	Punjab	6721	873	15323500
29	Rajasthan	7343	2054	6963600
30	Sikkim	32	0	0
31	Tamil Nadu	10766	3443	21043000
32	Telangana	894	98	205000
33	Tripura	17	6	0
34	Uttar Pradesh	20613	12479	291893800
35	Uttarakhand	905	255	4101000
36	West Bengal	1067	116	333000

Annexure referred to the reply to parts (b) and (c) of Rajya Sabha unstarred Question number 902 for answer on 30.07.2024.

Annexure-II

State-wise details of samples analyzed, found non-conforming to the prescribed standards and penalties raised during the year 2021-22

S. No	Name of State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Total Penalties Raised (₹)
1	Andaman & Nicobar Islands	850	4	65000
2	Andhra Pradesh	5290	533	7513178
3	Arunachal Pradesh	108	2	0
4	Assam	520	66	70000
5	Bihar	555	17	1735000
6	Chandigarh	388	28	1005000
7	Chhattisgarh	1436	180	1234000
8	Dadra Nagar Haveli & Daman & Diu	234	0	238500
9	Delhi	1956	218	5887500
10	Goa	200	14	60000
11	Gujarat	13663	824	40020858
12	Haryana	4235	1182	9151400
13	Himachal Pradesh	1745	308	3249100
14	Jammu & Kashmir	8109	1735	14025840
15	Jharkhand	175	85	989500
16	Karnataka	5844	150	1734600
17	Kerala	7855	925	7776700
18	Ladakh	47	19	113000
19	Lakshadweep	0	0	0
20	Madhya Pradesh	16059	2900	70045000
21	Maharashtra	9580	1454	19193750
22	Manipur	236	3	43000
23	Meghalaya	70	5	0
24	Mizoram	0	0	0
25	Nagaland	127	14	0
26	Odisha	1168	260	562000
27	Puducherry	5	2	10000
28	Punjab	6768	1059	9857600
29	Rajasthan	10386	2891	13167095
30	Sikkim	66	5	0
31	Tamil Nadu	16363	3778	37949000
32	Telangana	3077	353	877600
33	Tripura	31	0	0
34	Uttar Pradesh	21987	13153	293406400
35	Uttarakhand	2511	560	6286700
36	West Bengal	2701	207	1470500

Annexure referred to the reply to parts (b) and (c) of Rajya Sabha unstarred Question number 902 for answer on 30.07.2024.

Annexure-III

State-wise details of samples analyzed, found non-conforming to the prescribed standards and penalties raised during the year 2022-23

S.No	Name of State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Total Penalties Raised (₹)
1	Andaman & Nicobar Islands	1200	46	745000
2	Andhra Pradesh	3607	314	244000
3	Arunachal Pradesh	258	11	374000
4	Assam	602	99	682000
5	Bihar	2935	92	541000
6	Chandigarh	473	64	755000
7	Chhattisgarh	1468	96	1484000
8	Dadra Nagar Haveli & Daman & Diu	164	10	795000
9	Delhi	3133	255	4513000
10	Goa	699	103	679010
11	Gujarat	14562	978	11665550
12	Haryana	4445	1425	11491400
13	Himachal Pradesh	2720	729	190000
14	Jammu & Kashmir	13502	1195	11096150
15	Jharkhand	943	370	597000
16	Karnataka	3416	322	1439370
17	Kerala	8533	1362	7702500
18	Ladakh	220	6	827500
19	Lakshadweep	0	0	0
20	Madhya Pradesh	12507	2092	25547600
21	Maharashtra	11077	1340	19867500
22	Manipur	169	4	0
23	Meghalaya	409	41	0
24	Mizoram	140	0	0
25	Nagaland	109	6	0
26	Odisha	1368	367	162000
27	Puducherry	0	0	0
28	Punjab	8179	1724	6472700
29	Rajasthan	13184	3965	80827250
30	Sikkim	279	0	30000
31	Tamil Nadu	24188	7924	39358150
32	Telangana	4809	894	3865400
33	Tripura	31	8	0
34	Uttar Pradesh	30140	18108	118312850
35	Uttarakhand	1839	342	6251000
36	West Bengal	6203	334	3400000

Annexure referred to the reply to parts (b) and (c) of Rajya Sabha unstarred Question number 902 for answer on 30.07.2024.

Annexure-IV

State-wise details of samples analyzed, found non-conforming to the prescribed standards and penalties raised during the year 2023-24 (provisional)

S.No	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	Total Penalties Raised (₹)
1	Andaman And Nicobar Islands	0	0	0
2	Andhra Pradesh	6319	472	4937500
3	Arunachal Pradesh	501	11	20000
4	Assam	1139	125	160000
5	Bihar	2806	126	800000
6	Chandigarh	311	37	3556000
7	Chhattisgarh	1373	167	1581000
8	Dadra and Nagar Haveli & Daman & Diu	125	0	0
9	Delhi	3412	150	2355000
10	Goa	599	16	0
11	Gujarat	15841	910	20986400
12	Haryana	3485	856	7921900
13	Himachal Pradesh	1617	396	5541006
14	Jammu & Kashmir	9057	617	0
15	Jharkhand	316	166	328000
16	Karnataka	5492	292	1408500
17	Kerala	10792	1297	7745000
18	Ladakh	638	11	147500
19	Lakshadweep	0	0	0
20	Madhya Pradesh	13998	2022	29822251
21	Maharashtra	5087	948	3823100
22	Manipur	168	3	0
23	Meghalaya	123	7	0
24	Mizoram	0	0	0
25	Nagaland	138	2	75000
26	Orissa	2003	252	0
27	Puducherry	31	0	0
28	Punjab	6041	929	21019200
29	Rajasthan	18264	3565	38549780
30	Sikkim	231	0	0
31	Tamil Nadu	18146	2237	18361000
32	Telangana	6156	973	5587900
33	Tripura	87	0	0
34	Uttar Pradesh	27750	16183	2261957
35	Uttarakhand	1731	184	0
36	West Bengal	5948	414	4513600

